

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

15.

C.P.(IB)/810(MB)/2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.04.2024**

NAME OF THE PARTIES: Janakalyan Sahakari Bank Ltd.
(through RP Mvk Ipe LLP)
Vs
Vandana Dineshkumar Inani

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Counsel for both sides present through Video Conference.
2. Counsel for the RP is directed to ensure that copy of the Petition and report of the RP are served upon the Personal Guarantor immediately. After receipt of the same, Personal Guarantor is given one week to file reply with a copy served upon the RP and Financial Creditor at least three days in advance of the next date of hearing.
3. List this matter on **26.04.2024** for final hearing.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)